

Ref No - 1213/G/OA-426/M.W. Qureshi/2022.

dt - 11-11-22.

To,

The Registrar(General),  
National Green Tribunal  
Principal bench  
New Delhi

No.

Date

Subject : In compliance of order dated 10-10-2022 passed by NGT on OA No 426/2022 titled by M.W. Qureshi versus state of uttar Pradesh.

Sir,

In the above noted case Hon'ble Tribunal has directed that

“..... In its report the Joint Committee also did not address the status of compliance of the consent conditions by the project proponent. UPPCB is directed to arrange and ensure that samples of ground water are taken from the hand pumps/borewells in the vicinity and got analysed and also to look into the status of compliance of the consent conditions by the project proponent. Report in this regard be submitted by UPPCB within three weeks at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.....”

In pursuant to the direction compliance of consent condition by the project proponent M/s Al Saqib Export Pvt. Ltd., Alipur Hapur road, Meerut the compliance status of consent Air & Water is annexed. A letter 545 dated 11-11-2022 from the office of Senior Geophysicist SGWB, Meerut is annexed in which mentioned that the Under Ground water quality analysis report is found as per norms BIS standards.

With regards,

Enclosure : Compliance Report attached.

Your's faithfully,

  
(Vijay)

Regional Officer,  
Meerut

Copy : District magistrate, Meerut for information and necessary action.

  
Regional Officer

**IN THE METER OF M.W. QURESHI O.A. NO. 426/2022 BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH ORDER DATED 10-10-2022.**

In compliance of order dated 10-10-2022 by the Hon'ble National Green Tribunal, Principal Bench the status of compliance of consent condition by the project proponent M/s Al Saqib Export Pvt. Ltd., Alipur Hapur road, Meerut the compliance status of consent Air & Water is as below.

<b>Air Specific Conditions:</b>	<b>Compliance Status</b>
1- This consent order will be subject to the compliance of order passed by the Hon'ble N.G.T. in O.A no.231/2014 and O.A. no. 66/2015 (Doaba Paryavaran Samiti Vs. State of U.P &Ors.) and application No. 19/2018(M.A no.172/2018)	Unit is utilizing the treated effluent in irrigation purpose in their own field, no effluent is discharged in surface water/water bodies.
2- The maximum slaughtering capacity of the industry is 480 Buffalos per day and 1140 Goat per day and maximum frozen meat processing capacity including Tallow and bone meal will be 29535 MT per Year	Govt. Veterinary Officer, has verified the month wise report i.e. September, October 2022 which is annexed as annuxure-1. According verified report no small animal has been slaughtered, big animals (buffaloes) has been slaughtered which is approximate 250-220 animals/day. The integrated slaughter house is running/operating to under capacity as consented slaughtering capacity.
3- The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017 and will submit the action plan for reduction in water consumption within 3 months.	Unit has reduced the water consumption as per "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" the average water consumption found to be below 500ltr/animals (Large animal).
4- All the slaughtered meat produced by slaughter house shall be supplied to its own integrated frozen meat unit. The prior permission from U.P. Pollution Control Board is required if the slaughtered meat is to be given to any other frozen meat unit for processing	The slaughter meat is being supplied to its integrated frozen meat unit. In the name of ALLANASONS PRIVATE LIMITED, allana house, j.a. allana marg, colaba mumbai city, maharashtra, 400001.
5- Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.	The unit agrees to abide the orders.
6- The industry should be operated in such a manner that it does not adversely affect the environment.	Industry has installed a boiler of 4TPH capacity with APCS as dust collector with the stack height 30MTR from ground level. The steam is utilized in rendring plant.
7- Any source of Air pollution other than the mentioned in the Air consent seeking application will not be permitted by the Board.	No any changed in capacity boiler 4TPH.

*[Handwritten signatures and initials]*  
B.R.      B.R.

<p>8- The industry should follow the directions issued by the Chief Secretary vide letter no.760/Nau-8-2017-29J/2017 dated 22/03/2017 and the direction issued by the Principal Secretary, Nagar Vikas vide letter No. 3710/Nau-8-2017-2 CS/12 TS dated 07 July, 2017.</p>	<p>Unit has having valid CTO of Air and Water. The unit is an integrated slaughter house.</p>
<p>9- The industry should ensure the operation of the APCS in such a manner that the air emission confirm the standards laid down under the EP Act.</p>	<p>Unit has installed Online continuous monitoring system connected with SPPCB/CPCB server.</p>
<p>10- The slaughtering of the cow &amp; its progeny is not permitted under any circumstances.</p>	<p>The slaughtering of the cow &amp; its progeny is not permitted and it is being check by Govt. Veterinary Officer.</p>
<p>11- The industry should strictly follow the various Acts &amp; guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.</p>	<p>The slaughtering of animal is being duly verified and checked by Govt. Veterinary Officer.</p>
<p>12- No change in capacity or new source of emission will be added by the company without the prior permission of the board.</p>	<p>No any changed in capacity boiler 4TPH.</p>
<p>13- The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage, and meat processing unit to the DM office and on the public portal..</p>	<p>The linking of CCTV cameras installed at the entry points, lairage, and meat processing unit is being monitored by Govt. Veterinary department.</p>
<p>14- The unit shall obtain prior consents in the event of any addition or alteration of existing effluent treatment or discharge mode or any addition or alteration of new emission generation sources such as - Boiler/Furnace/Heaters/D.G. Sets in accordance with section- 25/26 of water act 1974 &amp; section- 21/22 of air Act 1981 (as amended respectively)</p>	<p>No any changed in capacity boiler 4TPH.</p>
<p>15- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.</p>	<p>The solid waste generated is being utilized in rendering plant capacity 96T/Day and blood mill plant capacity 15T/Day.</p>
<p>16- The ground water samples of the hand pumps near the industry should be got tested on a</p>	<p>Ground water monitoring report submitted by unit is annexed as annexure-3.</p>

*[Handwritten signatures]*

quarterly basis and the report of the same should be submitted to the board.	
17- The industry should ensure that the data of the online OCEEMS should be Continuously/uninterruptedly provided to the CPCB and SPCB server.	Unit has installed Online continuous emission monitoring system connected with SPPCB/CPCB server.
18- The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.	Application fee have been deposited by the unit at the time of application on OCMMS portal.
19- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.	No closure order has been issued against unit.
20- Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.	Industry has submitted Environmental Statement.
21- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.	No change in products capacity of the unit.
22- Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.	Unit has submitted Adequacy assessment of ETP by Central Pulp and paper research institute, Saharanpur, India, November 2022 has been submitted by unit is annexed as annexure-4.
23- Minimum 33% of the land on which unit is established will be covered by the plantation of talltrees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/ 2018/02 dt. 16/02/2018. The copy of this guideline is available at URL <a href="http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf">http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf</a> .	Green belt has been developed by the unit in the premises.
24- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.	The solid waste generated is being utilized in rendering plant capacity 96T/Day and blood mill plant capacity 15T/Day.
25- The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further order.	Pet coke and Furnace oil is not being used in boiler of capacity 4TPH.



26- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability	Unit is utilizing Bio Briquette as a fuel in Boiler.
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Water Specific Conditions:	Compliance Status
1- This consent order will be subject to the compliance of order passed by the Hon'ble N.G.T. in O.A no.231/2014 and O.A. no. 66/2015 (Doaba Paryavaran Samiti Vs. State of U.P &Ors.) and application No. 19/2018(M.A no.172/2018)	Unit is utilizing the treated effluent in irrigation purpose in their own field, no effluent is discharged in surface water/water bodies.
2- The maximum slaughtering capacity of the industry is 480 Buffalos per day and 1140 Goat per day and maximum frozen meat processing capacity including Tallow and bone meal will be 29535 MT per Year.	Govt. Veterinary Officer, has verified the month wise report i.e. September, October 2022 which is annexed as annuxure-1. According verified report no small animal has been slaughtered, big animals (buffaloes) has been slaughtered which is approximate 250-220 animals/day. The integrated slaughter house is running/operating to under capacity as consented slaughtering capacity.
3- The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017 and will submit the action plan for reduction in water consumption within 3 months.	Unit has reduced the water consumption as per "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" the average water consumption found to be below 500ltr/animals (Large animal).
4- All the slaughtered meat produced by slaughter house shall be supplied to its integrated frozen meat unit. The prior permission from U.P. Pollution Control Board is required if the slaughtered meat is to be given to any other frozen meat unit for processing	The slaughter meat is being supplied to its integrated frozen meat unit. In the name of ALLANASONS PRIVATE LIMITED, allana house, j.a. allana marg, colaba mumbai city, maharashtra, 400001.
5- Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.	The unit agrees to abide the orders.
6- The slaughtering of the cow & its progeny is not permitted under any circumstances.	The slaughtering of the cow & its progeny is not permitted and it is being check by Govt. Veterinary Officer.
7- The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India	The slaughtering of animal is being duly verified and checked by Govt. Veterinary Officer.

and ors.	
8- Industry shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.	Latest analysis report of treated effluent submitted by the unit is annexed as annexure-2.
9- The unit shall ensure deployment of qualified to step up self monitoring mechanism on 24 x7 hours basis.	Unit has installed Online continuous monitoring system connected with SPPCB/CPCB server.
10- The unit shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan & its impact.	The treated effluent is being utilized in the irrigation purpose on its own field the approximate area is about 11Hect. Land.
11- The impact of treated effluent application on land is to be included further in E.I.A. studies involving ground water monitoring point identified in close proximity to the unit.	Ground water monitoring report submitted by unit is annexed as annexure-3.
12- E.I.A. studies shall include comprehensive study of water & waste water balance in addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.	Adequacy assessment of ETP by Central Pulp and paper research institute, Saharanpur, India, November 2022 has been submitted by unit is annexed as annexure-4.
13- The unit shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.	The treated effluent is being utilized in the irrigation purpose on its own field the approximate area is about 11Hect. Land.
14- The unit shall also explore treated effluent Re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle.	The treated effluent is being utilized in the irrigation purpose on its own field the approximate area is about 11Hect. Land.
15- This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.	The treated effluent is being utilized in the irrigation purpose on its own field the approximate area is about 11Hect. Land.
16- The unit shall obtain prior consents in the event of any addition or alteration of existing effluent treatment or discharge mode or any addition or alteration of new emission generation sources such as - Boiler/Furnace/Heaters/D.G. Sets in accordance with section- 25/26 of water act 1974 & section- 21/22 of air Act 1981 (as amended respectively)	No change in discharge mode by the unit.
17- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.	The solid waste generated is being utilized in rendering plant capacity 96T/Day and blood mill plant capacity 15T/Day.
18- The E.T.P. installed in the factory should be maintained and operated in such a manner that treated effluent always conforms to the standard	Unit has installed Online continuous monitoring system connected with SPPCB/CPCB server.

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*Signature*

laid down by the board.	
19- Industry should appoint skilled and qualified persons to operate the ETP.	Unit has appointed skilled and qualified persons to operate the ETP.
20- The industry should use entire treated effluent for the irrigation purpose in its own land.	The unit is utilizing entire treated effluent in the irrigation purpose on its own field the approximate area is about 11Hect. Land.
21- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the board.	Latest analysis report of ground water submitted by unit is being annexed as annexure-3.
22- The industry should ensure that the data of the online OCEEMS should be Continuously/uninterruptedly provided to the CPCB and SPCB server.	Unit has installed Online continuous monitoring system connected with SPPCB/CPCB server.
23- The industry will have to ensure permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken	Industry has applied for the permission from the SGWA for ground water abstraction. application form annexed as annexure-5.
24- The industry should follow the Karnal Technology for the disposal of treated effluent. And under no circumstance the water waste of the industry should reach any surface water body.	The unit is utilizing entire treated effluent in the irrigation purpose on its own field the approximate area is about 11Hect. Land.
25- The industry should submit the EIA study report in triplicate after the compilation of the same.	Adequacy assessment of ETP by Central Pulp and paper research institute, Saharanpur, India, November 2022 has been submitted by unit is annexed as annexure-4.
26- The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage, and meat processing unit to the DM office and on the public portal. It will be the responsibility of the industry to comply with the various conditions of the permission taken from local administration or any other government department.	The linking of CCTV cameras installed at the entry points, lairage, and meat processing unit is being monitored by Govt. Veterinary department.
27- The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.	Application fee have been deposited by the unit at the time of application on OCMMS portal.
28- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.	No closure order has been issued against unit.
29- Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.	Industry has submitted Environmental Statement.
30- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.	No change in discharge mode by the unit.

31- Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.	Unit has submitted Adequacy assessment of ETP by Central Pulp and paper research institute, Saharanpur, India, November 2022 has been submitted by unit is annexed as annexure-4.
32- Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/ 2018/02 dt. 16/02/2018. The copy of this guideline is available at URL <a href="http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf">http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf</a> .	Green belt has been developed by the unit in the premises.
33- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.	The solid waste generated is being utilized in rendering plant capacity 96T/Day and blood mill plant capacity 15T/Day.
34- The E.T.P. installed in the factory should be maintained and operated in such a manner that treated effluent always conforms to the standard laid down under the E.P Act 1986	Unit has installed Online continuous monitoring system connected with SPPCB/CPCB server.
35- The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit and shall ensure deployment of qualified to step up self-monitoring mechanism on 24 x7 Hours basis.	Unit has installed Online continuous monitoring system connected with SPPCB/CPCB server.
36- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the Board.	Ground water analysis report submitted by unit is annexed as annexure-3.

On Dated 28-10-2022 Under Ground water sample at 06 places has been taken and analyzed. The analysis report is being annexed as annexure-6.




Al Saqib Exports Pvt. Ltd.  
Slaughtering Details Day Wise Month of September 2022

S.NO.	DATE	NO. OF BIG BUFFALOES	NO. OF SMALL BUFFALOES	TOTAN NO. OF BUFFALOES
1	01.09.2022	0	0	0
2	02.09.2022	0	0	0
3	03.09.2022	240	0	240
4	04.09.2022	258	0	258
5	05.09.2022	247	0	247
6	06.09.2022	237	0	237
7	07.09.2022	241	0	241
8	08.09.2022	249	0	249
9	09.09.2022	0	0	0
10	10.09.2022	236	0	236
11	11.09.2022	246	0	246
12	12.09.2022	230	0	230
13	13.09.2022	197	0	197
14	14.09.2022	219	0	219
15	15.09.2022	228	0	228
16	16.09.2022	0	0	0
17	17.09.2022	230	0	230
18	18.09.2022	237	0	237
19	19.09.2022	248	0	248
20	20.09.2022	253	0	253
21	21.09.2022	246	0	246
22	22.09.2022	238	0	238
23	23.09.2022	0	0	0
24	24.09.2022	241	0	241
25	25.09.2022	243	0	243
26	26.09.2022	258	0	258
27	27.09.2022	245	0	245
28	28.09.2022	232	0	232
29	29.09.2022	249	0	249
30	30.09.2022	0	0	0
		<b>TOTAL</b>		<b>5748</b>

Verified By

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10/10/22

Govt Veterinary Officer  
Dr. Praveen Bharti  
Reg No. UPVC 5147  
VO PHAFUNDA MEERUT

**Dr. PRAVEEN BHARTI**  
Reg. No. UPVC-5147  
V.O. Phafunda, Meerut

Al Saqib Exports Pvt. Ltd.  
Slaughtering Details Day Wise Month of October 2022

S.NO.	DATE	NO. OF BIG BUFFALOES	NO. OF SMALL BUFFALOES	TOTAN NO. OF BUFFALOES
1	1.10.2022	240	0	240
2	2.10.2022	0	0	0
3	3.10.2022	237	0	237
4	4.10.2022	238	0	238
5	5.10.2022	0	0	0
6	6.10.2022	231	0	231
7	7.10.2022	0	0	0
8	8.10.2022	243	0	243
9	9.10.2022	255	0	255
10	10.10.2022	226	0	226
11	11.10.2022	246	0	246
12	12.10.2022	237	0	237
13	13.10.2022	221	0	221
14	14.10.2022	0	0	0
15	15.10.2022	237	0	237
16	16.10.2022	232	0	232
17	17.10.2022	222	0	222
18	18.10.2022	239	0	239
19	19.10.2022	230	0	230
20	20.10.2022	226	0	226
21	21.10.2022	0	0	0
22	22.10.2022	251	0	251
23	23.10.2022	243	0	243
24	24.10.2022	0	0	0
25	25.10.2022	230	0	230
26	26.10.2022	227	0	227
27	27.10.2022	178	0	178
28	28.10.2022	0	0	0
29	29.10.2022	230	0	230
30	30.10.2022	192	0	192
30	31.10.2022	188	0	188
		<b>TOTAL</b>		<b>5499</b>

Verified By

*Praveen*  
10/11/22

Govt Veterinary Officer  
Dr. Praveen Bharti  
Reg No. UPVC 5147  
VO PHAFUNDA MEERUT

**Dr. PRAVEEN BHARTI**  
Reg. No. UPVC-5147  
V.O. Phafunda, Meerut



# AGSS ANALYTICAL AND RESEARCH LAB (P) LTD.

(An ISO 9001 : 2015, 14001 : 2015, 45001 : 2018 Certified Company)

C-37/2, 3rd & 4th Floor, Lawrence Road, Industrial Area, Delhi-35

Ph.: 011-45022985, 9311654060

E-mail: agsslabs@gmail.com, support@agsslab.com Web.: www.agsslab.com

CIN : U73200DL2016PTC300483

## TEST REPORT

<b>Issued To: Al- Saqib Export Pvt. Ltd.</b> <b>11km Milestone, Opp. Naugaza Peer, Alipur Jijwana,</b> <b>Hapur Road, Meerut, UP, INDIA.</b>	<b>U L R No.</b>	TC618322003925008F
	<b>Report No.</b>	GN20220827003147
	<b>Sample Receipt Date</b>	27/08/2022
	<b>Report Issue Date</b>	01/09/2022

### Sample Particulars:

Name Of The Product	ETP Water (Outlet)
Date of Sampling	26/08/2022
Analysis Starting Date	27/08/2022
Analysis Completion Date	01/09/2022
Quantity Received	1 liter X3, Pet Bottles
Tests Required	Chemical
Method of Sampling	IS-3025 (P-1)
Sample Received By	Mr. Anil Kumar (Lab Representative)



S. No	Test Parameter	Results	Limit Specification as per CPCB	Test Method
1	pH	7.29	6.5 - 9.0	IS 3025 (Part-11)
2	Oil & Grease, mg/L	2.0	10 Max	IS 3025 (Part-39)
3	Bio Chemical Oxygen Demand, (at 27°C for 3 days) mg/L	16.0	30 Max	IS 3025 (Part-44)
4	Chemical Oxygen Demand mg/ L	91.0	250 Max	IS 3025 (Part-58)
5	Total Suspended Solids, mg/ L	16.0	100 Max	IS 3025 (Part-17)
6	Total Dissolved Solids, mg/L	835	-	IS 3025 (Part-16)
7	Chloride (as Cl), mg/L	99.0	-	IS 3025 (Part-32)
8	Sulphate (as SO4), mg/L	39.0	-	IS 3025 (Part-24)

Page 1 of 1

**Remarks:** - Complies as per CPCB Guidelines with respect to above test only.

Checked By  
Chandra Dev

Dr. Shivlal Singh  
Director Technical  
Authorized Signatory

\*\*\*\*\*End of Test Report\*\*\*\*\*

NOTE : (1) The laboratory accepts the responsibility for content of report. (2) The above result pertain only to the sample tested and applicable parameters. (3) Test report shall not be reproduced except in full, without written approval of the laboratory. (4) This test report shall not be reproduced wholly or in part and can not be used as an evidence in the court of law without written approval of M/S AGSS. (5) The sample will be stored up to 20 days from the date of issue of test certificate unless otherwise specified. (6) Sample not drawn by M/S AGSS Lab, unless specified in report. (7) All disputes are subject to the Delhi jurisdiction.



fssai





# ENVIRO-TECH SERVICES

An Analytical Laboratory

(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



TC-8771

## TEST REPORT

TEST REPORT NO.: ETS/1088-03/10/2022 URLNO.TC877122000010883F DATE OF REPORT: 02.11.2022

### WATER SAMPLE ANALYSIS REPORT

Name And Address of Customer : M/s, AL- SAQIB EXPORTS PVT LTD  
11 KM. MILE STONE HAPUR ROAD, VILLAGE-ALIPUR  
JIJWANA, MEERUT U.P INDIA

Date of Sample Received : 28.10.2022  
Analysis Start Date : 29.10.2022  
Analysis End Date : 02.11.2022  
Sample ID No : 1088-03  
Sampling Done By : BY CUSTOMER  
Sample Description : GROUND WATER  
Sampling Location : HAND PUMP (GRAM NARHARA)  
Sampling Method : IS 3025 (Part-1)  
Sample Quantity : 2.5 LTR.  
Packing Condition : SEALED  
Packed In : P.V.C. AND GLASS BOTTLE

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per IS:10500: 2012)		Test Method
				Desirable	Permissible	
<b>PHYSICAL &amp; CHEMICAL PARAMETERS;</b>						
1	pH	...	7.48	6.5 - 8.5	No Relaxation	APHA 4500-H+
2	Colour	Hazen	<5.0	5	15	APHA 2120-B
3	Odour	...	Agreeable	Agreeable	Agreeable	APHA 2150-B
4	Taste	...	Agreeable	Agreeable	Agreeable	APHA 2160-C
5	Turbidity	NTU	<1.0	1	5	APHA 2130-B
6	Total Dissolved Solids,(TDS)	mg/L	550.0	500	2000	APHA 2540-C
7	Calcium,(Ca)	mg/L	55.2	75	200	APHA 3500:(Ca)-B
8	Chlorine (Residual)	mg/L	<0.1	0.2	1	APHA 4500:(Cl)-B
9	Total Hardness,(CaCO <sub>3</sub> )	mg/L	260.0	200	600	APHA 2340-C
10	Chloride,(Cl)	mg/L	58.4	250	1000	APHA 4500:(Cl)-B
11	Sulphate,(SO <sub>4</sub> )	mg/L	32.3	200	400	APHA 4500:(SO <sub>4</sub> )-E
12	Conductivity	µs/cm	809.0	No Relaxation	No Relaxation	APHA 2510-B
<b>HEAVY METALS;-</b>						
13	Iron,(Fe)	mg/L	0.32	1.0	No Relaxation	APHA-3120B

For ENVIRO-TECH SERVICES

CHECKED BY  
SHRADHA GUPTA  
ETS-LAB

AUTHORIZED SIGNATORY  
RMD HUMRAJ  
Quality Manager

Format No ETS/LAB/TR-09, Issue No. 05, Dnte 01.04.2019, Amd. No. 04 Date 01.04.2019

**Note:-**

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.





# ENVIRO-TECH SERVICES

An Analytical Laboratory

(A GOVERNMENT APPROVED LAB)



Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph: 9911516076, 9811736063



## TEST REPORT

TEST REPORT NO.: ETS/1088-03/10/2022

DATE OF REPORT: 02.11.2022

### WATER SAMPLE ANALYSIS REPORT

MICROBIOLOGICAL PARAMETER;					
14	Total Coliform	Per 100mL	Absent	Shall Not Be Detectable	IS15185
15	Escherichia coli	Per 100mL	Absent	Shall Not Be Detectable	IS15185

\*\*\*\*\*End of Test Report\*\*\*\*\*

  
**CHECKED BY**  
**SHRADHA GUPTA**

Page 2 of 2

For ENVIRO-TECH SERVICES

  
**AUTHORIZED SIGNATORY**

Format No ETS/LAB/TR-09, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

**Note:-**

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
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5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.

## **TECHNICAL REPORT**

On

**ADEQUACY ASSESSMENT OF  
EXISTING EFFLUENT TREATMENT PLANT (ETP)  
FOR TREATMENT OF WASTE WATER GENERATED FROM  
29535 TONNE PER YAER FROZEN MEAT  
PRODUCTION FROM LARGE ANIMALS and Small  
Animals (BUFFALOES)**

At

**AL SAQIB EXPORTS PRIVATE LIMITED  
11<sup>TH</sup> K.M. MILESTONE, OPPOSITE NAUGAZA PEER  
ALIPUR JIJWANA, HAPUR ROAD  
MEERUT-250002, UTTAP PRADESH**

Prepared By



**CENTRAL PULP & PAPER RESEARCH INSTITUTE  
SAHARANPUR, (U.P.), INDIA**

**NOVEMBER, 2022**

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NOC for Ground Water Abstraction	Annexure-II

## 1. INTRODUCTION

Al-Saqib Exports Private Limited located at 11th K.M. Milestone, Opposite Naugaza Peer, Alipur Jijwana, Hapur Road, Meerut-250002, Uttar Pradesh is an integrated abattoir-cum-meat processing plant with consented slaughtering capacity of 480 large animals (buffaloes) & 1140 small animals per day with maximum 29535 MT per year frozen meat capacity including tallow and bone meal (annexure-I). The flow diagram of slaughtering & meat processing is given below (Fig.-1):

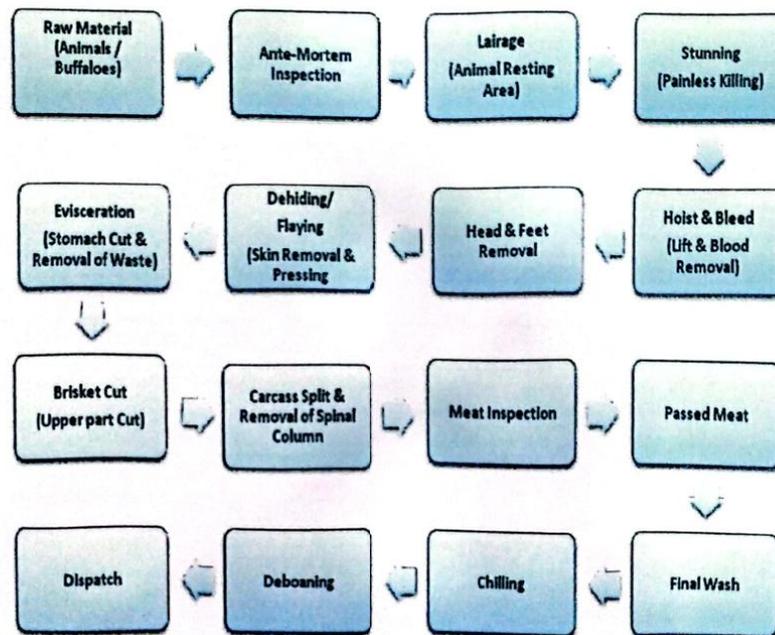


Fig.1:- Slaughtering/Abattoir Process at Al-Saqib Exports Private Limited, Meerut (U.P.)



M. L. K. K. K.  
3/11/22





### 3. OBJECTIVE OF THE REPORT

The main objective of the present report is to assess the adequacy of existing Effluent Treatment Plant (ETP) at Al-Saqib Exports Private Limited, Meerut for treatment of effluent to comply the discharge norms stipulated by environmental regulatory agency. The team of CPPRI scientists visited the unit on 29.10.2022 for collection of effluent samples as well as information/data related to fresh water consumption, effluent generation and specifications of existing ETP.

### 4. FRESH WATER CONSUMPTION

The slaughtering of animals requires fresh water mainly in live animal washing & its carcass washing, equipment & floor cleaning, steam boiler etc. The unit has two submersible bore wells of 5 HP (15 m<sup>3</sup>/hr) capacity each with electromagnetic flow meter (Fig. 2 & 3) for abstraction of ground water to meet the unit requirement. Bore wells are operated intermittently depending on fresh water requirement. The unit has applied for NOC from Ground Water Department, Govt. of Uttar Pradesh for 330 m<sup>3</sup>/day ground water abstraction (Annexure-II). The fresh water consumption as per data provided by the unit for existing meat production is given as under:

**Ground Water Abstraction from Bore Well-1**

Month	Flow Meter Initial Reading, KL	Flow Meter Final Reading, KL	Difference, KL
August 2022	2719	3293	574
September 2022	3293	4636	1343
October 2022 till 27.10.2022	4636	5582	946
<b>Total Ground Water Abstraction, KL</b>			<b>2863</b>
<b>Average, KL/day</b>			<b>32.5</b>

*[Signature]*

M. P. L. E. S. Day  
31/10/22



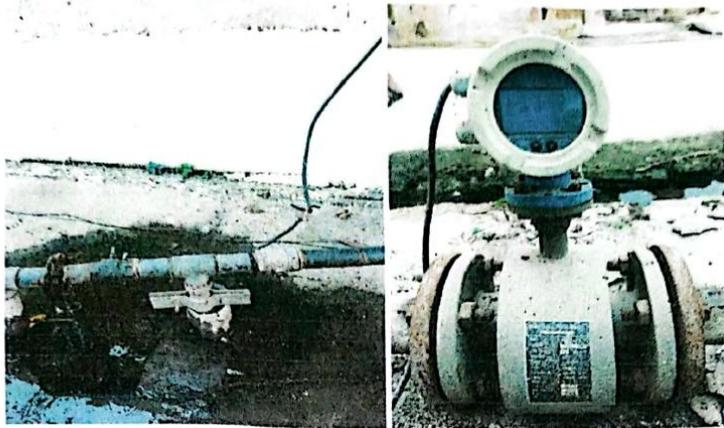


Fig-2.: Bore well-1 with electromagnetic flow meter



Fig-3: Bore well-2 with electromagnetic flow meter

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*M.P. Singh*  
*28/11/2018*



## 5. EXISTING EFFLUENT TREATMENT PLANT (ETP)

The unit has exhaustive treatment facility for treatment of effluent generated from animal slaughtering and meat processing comprising of **primary treatment** (rotary screen & primary clarifier), **secondary treatment** (aerobic treatment based on activated sludge process), **tertiary treatment** (Multi grade filter) and **Sludge Drying Beds** to comply with the discharge quality norms.

### (A) Primary Treatment

All washings/effluent generated from slaughtering and meat processing operations is first collected in a **Collection Tank (Fig.-4)** and screened through **Rotary Screen (Fig.-5)** followed by **Oil & Grease Trap**. After oil & grease trap, the effluent is collected in **Equalization Tank (Fig.-6)** equipped with air mixing arrangement. From equalization tank, the effluent is fed to **Primary Clarifier (Fig.-7)** for removal of suspended solids.

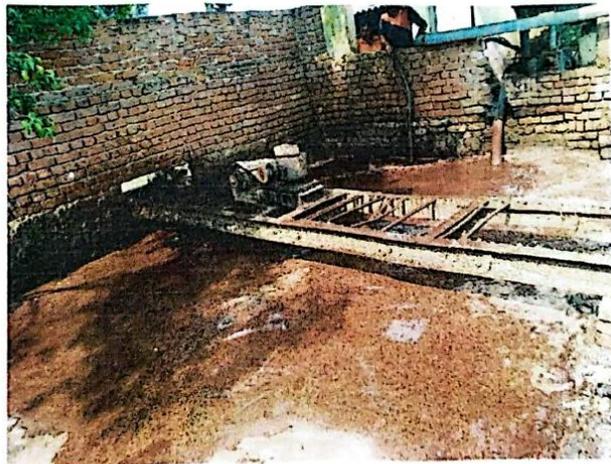


Fig. - 4: Collection Tank (Dung Removal Chamber)

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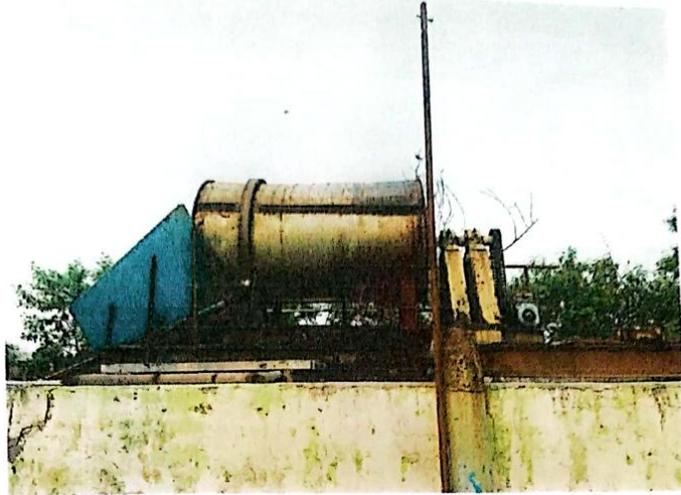


Fig. - 5: Rotary Screen for Dung Removal



Fig. 6:- Equalization Tank

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Fig-7: Primary Clarifier

#### (B) Secondary Treatment

For reduction in dissolved pollution load, Primary Clarifier outlet is treated through **aerobic treatment** based on activated sludge process consisting of **Aeration Tank (Fig.-8) & Secondary Clarifier (Fig.-9)**. The aeration tank is equipped with diffused aeration system with **three air blowers (Fig.-10)** of total 30 HP capacity (3 x 10 HP) to maintain the dissolved oxygen level in aeration tank required for proper metabolic activity of microbial culture. Two air blowers are operated at a time while third is kept on standby. In aeration tank, the essential nutrients Urea & DAP are added for facilitating the growth of microorganisms. Post aeration, the effluent is clarified in Secondary Clarifier.

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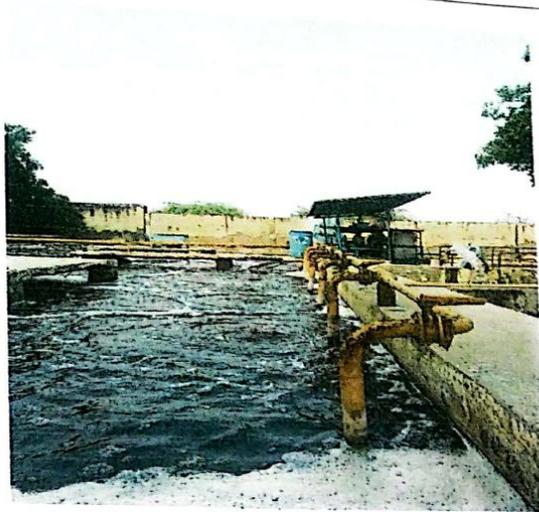


Fig-8: Aeration Tank



Fig-9: Secondary Clarifier

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Fig-10: Air Blowers

**(C) Tertiary Treatment**

Secondary treated effluent is collected in Holding Tank-I (Fig.-11) and further polished through Multi Grade Filter (Fig.-12). Final treated effluent is collected in Holding Tank-II (Fig.-13) and sent to the closed network equipped with online electromagnetic flow meter for irrigation of its own land/green belt.



Fig-11: Holding Tank-I

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Page | 10



Fig.-12: Multi Grade Filter



Fig.13: Holding Tank-II (Final Treated Water Tank)

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*M. P. Singh*  
*3/11/2022*



Fig.-14: Irrigation of Green Belt

#### (D) Sludge Disposal and Management

While a part of secondary sludge (secondary clarifier underflow) is re-circulated back into aeration tank to maintain required MLSS and the rest is disposed off along with primary clarifier sludge after drying/dewatering through sludge drying beds (Fig.-15).



Fig-15.: Sludge Drying Beds

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**(E) Online Continuous Environmental Monitoring System (OCEMS)**

The unit has the **OCEMS & Electromagnetic Flow meter (Fig.-16)** for monitoring of final treated effluent flow rate and quality parameters like pH, TSS, COD & BOD and it is linked with CPCB/SPCB server.

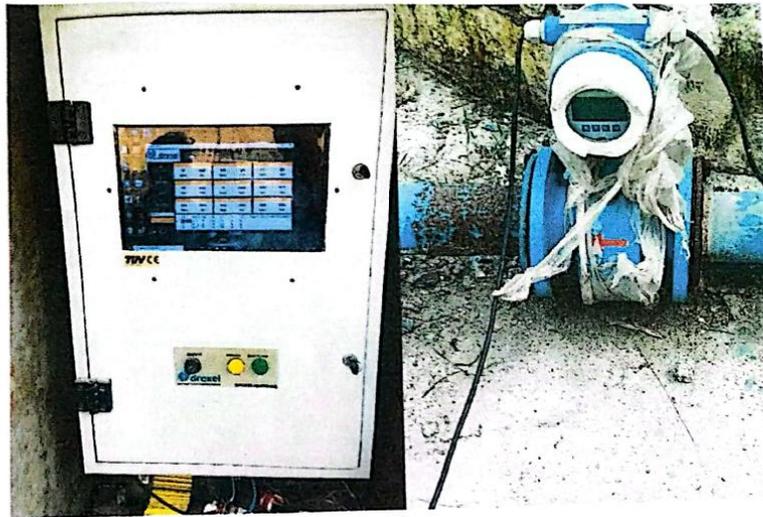


Fig-16.: OCEMS & Flow Meter

*J. S. Singh*

*M. P. Singh*  
*8/11/2020*



The layout of existing effluent treatment plant is given as Fig.-17 and technical details/design specifications are given as under in Table-4:

**Table-4: Design Specifications of Existing ETP\***

S. No.	Details	Dimension	Capacity
1	Collection Tank cum Dung Removal Chamber	7.6 m x 4.0 m x 4.5 m	137 m <sup>3</sup>
2	Rotary Screen	Diameter: 2.0 m Length: 1.7 m	--
3	Collection Tank with Oil & Grease Trap	12.8 m x 5.8 m x 3.5 m	259 m <sup>3</sup>
4	Equalization Tank	4.6m x 4.6 m x 3.0 m	63 m <sup>3</sup>
5	Flash Mixer Tank	2.3 m x 1.8 m x 2.0 m	8 m <sup>3</sup>
6	Primary Clarifier	Diameter: 7.0 SWD:2.1	81 m <sup>3</sup>
7	Aeration Tank	22 m x 9 m x 3 m	594 m <sup>3</sup>
8	Secondary Clarifier	Dia: 8 m, SWD: 2 m	100 m <sup>3</sup>
9	Holding Tank-I	4.9 m x 4.3 m x 3 m	63 m <sup>3</sup>
10	Multi Grade Filter (MGF)	--	20 m <sup>3</sup> /hr
11	Treated Water Holding Tank-II	3 m x 3 m x 4 m	36 m <sup>3</sup>
12	Sludge Drying Beds (6 Nos.)	6 x 5 m <sup>3</sup>	60 m <sup>3</sup>

\*The above specifications are provided by the unit

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*M. L. Anand*  
*3/11/2018*

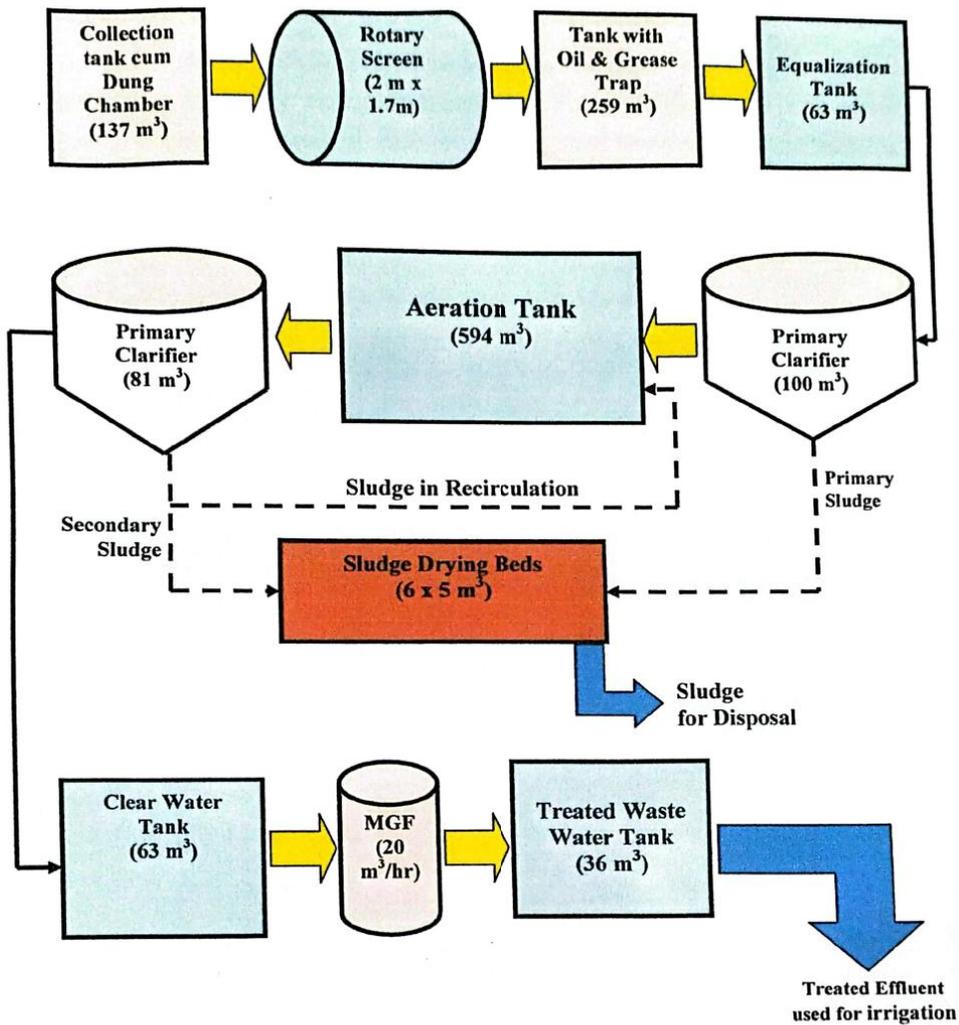


Fig.17: Layout of Existing ETP at Al Saqib Exports Private Limited, Meerut (U.P.)

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## 6. EFFLUENT GENERATION AND ITS CHARACTERISTICS

The unit is involved in slaughtering of buffaloes and meat processing to produce chilled boneless meat. As indicated earlier the fresh water is mainly used in live animal washing & showering, carcass washing, floor cleaning etc. Meat waste is processed in rendering plant (Fig-18) while blood generated from slaughtering of animals is first treated in blood coagulation system (Fig.-19) and the filtrate is mixed with other effluent streams of the unit. The volume of effluent generation and their characteristics are indicated below in Table-5:



Fig 18.-: Rendering Plant

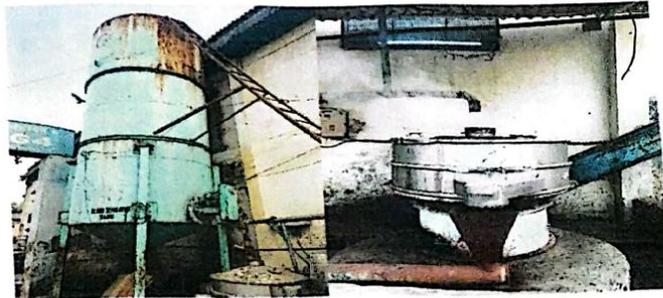


Fig 19.-: Blood Coagulator

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*31/11/2017*



**Table-5: Characteristics of effluent samples collected from the unit**

Parameter	At Existing Slaughtering & Meat production		At Consented Slaughtering & Meat production	
	Inlet to PC	PC Outlet (Inlet to AT)	Inlet to PC	PC Outlet (Inlet to AT)
pH	6.69	7.24	6.0 – 7.0	7.0 – 8.0
TDS, mg/l	3050	2561	2500 - 3000	2500 - 3000
TSS, mg/l	854	183	800 - 1000 (266 kg/day)	100 - 150 (40 kg/day)
COD, mg/l	2953	2168	2500 - 3000 (798 kg/day)	1500- 2000 (532 kg/day)
BOD, mg/l	1956	973	1500 - 2000 (532 kg/day)	800 - 1000 (266 kg/day)

**7. ADEQUACY ASSESSMENT OF EXSITING EFFLUENT TREATMENT PLANT (ETP) AT CONSENTED SLAUGHTERING & MEAT PRODUCTION CAPACITY**

The adequacy of existing ETP is assessed based on consented slaughtering capacity of 480 big animals (buffalos) & 1140 small animals par day and 29535 MT per year frozen meat capacity including tallow and bone meal. The details of units' size and their adequacy for treatment of effluent to achieve discharge norms stipulated by regulatory agencies are given in Table-6:

**Table-6: Adequate Assessment of Existing ETP @ Consented Production**

S. No.	Details	Specifications	Remarks
i.	Collection Tank cum Dung Removal Chamber Flow rate: 11 m <sup>3</sup> /hr	Capacity: 137 m <sup>3</sup> Retention time: 12.5 hr	Adequate

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8/11/2022



ii.	<b>Rotary Screen</b>	Diameter: 2.0 m Length: 1.7 m	Adequate
iii.	<b>Tank with Oil &amp; Grease Trap</b> Flow rate: 11 m <sup>3</sup> /hr	Capacity: 259 m <sup>3</sup> Retention time: 23 hr	Adequate
iv.	<b>Equalization tank with air mixing arrangement</b> Flow rate: 11 m <sup>3</sup> /hr	Capacity: 63 m <sup>3</sup> Retention time: 5.7 hr	Adequate
v.	<b>Flash Mixer</b>	Capacity: 8 m <sup>3</sup>	Adequate for chemical mixing
vi.	<b>Primary Clarifier</b> Flow rate: 11 m <sup>3</sup> /hr	Capacity: 81 m <sup>3</sup> Surface area: 38 m <sup>2</sup> Retention time: 7.4 hr SOR: 7.0 m <sup>3</sup> /m <sup>2</sup> /d	Adequate
vii.	<b>Aeration Tank</b> equipped with diffused aeration system - Effluent volume including recirculation : 17 m <sup>3</sup> /hr - BOD Load: 11 kg/hr	Capacity: 594 m <sup>3</sup> Retention time: 35 hr VLR: 0.45 kg BOD/m <sup>3</sup> .day Required oxygen: 22 kg/hr Available Oxygen: 50 kg/hr	The size and oxygenation capacity are adequate
viii.	<b>Secondary Clarifier</b> Flow rate: 17 m <sup>3</sup> /hr	Capacity: 100 m <sup>3</sup> Surface area: 50 m <sup>2</sup> Retention time: 5.9 hr SOR: 8.2 m <sup>3</sup> /m <sup>2</sup> /d	Adequate
ix.	<b>Holding Tank-I</b> Flow rate: 11 m <sup>3</sup> /hr	Capacity: 63 m <sup>3</sup> Retention time: 5.7 hr	Adequate
x.	<b>Tertiary Treatment (MGF)</b> Flow rate: 11 m <sup>3</sup> /hr	Capacity: 20 m <sup>3</sup> /hr	Adequate

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Dr. P. N. Gidday  
3/11/18

	<b>ETP Adequacy Assessment: Al-Saqib Exports Private Limited, Meerut (U.P.)</b>
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xi.	<b>Holding Tank-II</b>	Capacity: 36 m <sup>3</sup> Retention time: 3.3 hr	Adequate
xii.	<b>Sludge Dryings Beds (6 Nos.)</b>	Capacity: 6 x 5 m <sup>3</sup> Sludge Generation: 350 kg dry solids per day	Adequate

#### 8. OBSERVATIONS

- M/s Al-Saqib Exports Private Limited is an integrated abattoir-cum-meat processing plant with installed slaughtering capacity of 480 large animals (buffalos) & 1140 small animals per day with 29535 MT per year maximum frozen meat processing capacity including tallow and bone meal.
- The unit has valid air & water consent (**Annexure-I**) up to 31.12.2023 for slaughtering 480 large animals (buffalos) & 1140 small animals (goats) per day with 29535 MT per year maximum frozen meat processing capacity including tallow and bone meal.
- The unit has applied for NOC from Ground Water Department, Govt. of Uttar Pradesh for 330 m<sup>3</sup>/day ground water abstraction (**Annexure-II**)
- As per records provided by the unit the average fresh water consumption of the last three months is 52 m<sup>3</sup>/day (317 litre/buffalo) and waste water generation is 39 m<sup>3</sup>/day (237 litre/buffalo).
- Bore wells are equipped with electromagnetic flow meters to monitor the fresh water consumption on regular basis.
- The unit has installed Piezometer (Fig.-18) for monitoring/recording ground water level on regular basis.

*J.S.*

*M.P. Eadley*  
31/1/23



Fig.-18: Peazometer

- The unit has installed blood coagulator for treatment of blood generated during slaughtering.
- The unit has installed rendering plant for processing and disposal of animal waste (offal & bones) generated during meat processing.
- The unit has full fledged ETP including **primary treatment** (rotary screen, Oil & grease trap & primary clarifier), **secondary treatment** (aerobic treatment based on activated sludge process) and **tertiary treatment** (Multi Grade Filter) to treat the effluent generated.
- Separate energy meter is available at ETP to monitor power consumption on regular basis.
- OCEMS is installed at final discharge point for monitoring of treated effluent quality. It was found operational at the time of visit.
- Electromagnetic flow meter is available at ETP outlet to monitor treated waste water discharged on regular basis.

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*Writen Endday*  
*27/11/2018*



- The unit utilizes treated effluent for irrigation of its own land/green belt (31.44 acre hectares) in its vicinity.

#### 9. RECOMMENDATION FOR OPERATION & MAINTENANCE OF WWTP

To achieve the designed performance of Effluent Treatment System, it is necessary to operate it under optimum conditions so as to meet the environmental discharge standards. Following are the suggested measures:

- Ensure proper and optimum conditions as per the designed specification and manufacturer's instruction.
- Avoid fluctuation in effluent flow and pollution load so as to reduce the shock load to the system.
- Ensure proper addition of nutrients in the aeration tank.
- Ensure periodic & timely withdrawal of sludge from Primary and Secondary Clarifiers.
- Maintain required level of MLSS concentration (2000 - 3000 mg/l) in aeration tank by ensuring proper microbial growth.
- Maintain desired level of DO in the aeration tank (1-2 mg/l).
- Proper maintenance of electric motors and pumps etc.
- Use of proper flocculent to effectively settle the suspended solids in primary clarifier.
- Proper and timely back water/regeneration of Multi Grade Filter (MGF).
- The unit should ensure compliance to the consent norms before utilizing treated effluent for land application /irrigation.

*Jelva*

*Mohan Endray*  
27/11/2022



## 10. CONCLUSION/ REMARKS

Based on the data & information provided by the unit related to fresh water consumption, effluent generation & design specifications of existing ETP and pollution load assessed by CPPRI through analysis of effluent samples collected during the visit, CPPRI is of view that:

The existing **Effluent Treatment Plant (ETP)** including **primary treatment** (Rotary Screen & Primary Clarifier), **secondary treatment** (aerobic treatment based on activated sludge process), **tertiary treatment** (Multi Grade Filter) and **sludge dewatering system** (sludge drying beds) given in Fig. – 17 is adequate to treat and handle the effluent volume generated from consented slaughtering capacity of **480 large animals (buffaloes) & 1140 small animals** per day and **29535 TPD frozen meat production** including tallow & bone meal to meet the effluent discharge norms provided ETP is operating under optimum conditions.

**Note: This report is based on the technical information provided by the unit & pollution load assessed by CPPRI during the visit and cannot be deemed to be certificate for any legal implications.**

डॉ. नितिन एण्डले/DR. NITIN ENDLAY  
/ Head  
विभागाध्यक्ष  
पर्यावरण प्रबन्धन विभाग  
Environmental Management Division  
केन्द्रीय लुग्दी एवं कागज़ अनुसंधान संस्थान  
Central Pulp & Paper Research Institute  
सहारनपुर-247001 (उ.प्र.) भारत  
Saharanpur-247001 (U.P.) INDIA



U.P. Pollution Control Board

ANNEXURE-1

CONSENT ORDER

Ref No. -  
36289/U PPCB/Meerut(U PPCBRO)/CTO/water/M  
EERUT/2018

Dated : 22/11/2018

To,

Shri SHAHID AKHLAQ  
M/s AL SAQIB EXPORT PVT LTD  
Allipur Hapur Road Meerut, MEERUT, 250002  
MEERUT

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. AL SAQIB EXPORT PVT LTD

Reference Application No :3385969

Dated :22/11/2018

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act ) M/s. AL SAQIB EXPORT PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
  2. This consent is valid for the period from 01/01/2019 to 31/12/2023 .
  3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

PARAS NATH Digitally signed  
by PARAS NATH  
Date: 2018.11.22  
17:55:07 +05'30' C.E.O  
C-3

Enclosed : As above  
(condition of consent):

Copy to: Regional Office U.P.Pollution Control Board, Meerut

PARAS NATH Digitally signed  
by PARAS NATH  
Date: 2018.11.22  
17:55:07 +05'30' C.E.O  
C-3

**U.P. POLLUTION CONTROL BOARD, LUCKNOW**

Annexure to Consent issued to M/s.AL SAQIB EXPORT PVT LTD vide

Consent Order No. 3385969/ Water

Dated : 22/11/2018

**CONDITIONS OF CONSENT**

- This consent is valid only for the approved production capacity of slaughtering capacity of the industry is 480 Buffalos per day and 1140 Goat per day and maximum frozen meat processing capacity including Tallow and bone meal will be 29535 MT per Year.
- The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	8 KLD	Septic Tank
2	Industrial	280 KLD	ETP

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Oil & Grease	As per E.P Rules 1986
5	Quantity of Discharge	8 KLD

- b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Oil & Grease	As per E.P Rules 1986
5	Quantity of Discharge	280 KLD

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

- 1- This consent order will be subject to the compliance of order passed by the Hon'ble N.G.T. in O.A. no.231/2014 and O.A. no. 66/2015 (Doaba Paryavaran Samiti Vs. State of U.P &Ors.) and application No. 19/2018(M.A no.172/2018)
- 2- The maximum slaughtering capacity of the industry is 480 Buffalos per day and 1140 Goat per day and maximum frozen meat processing capacity including Tallow and bone meal will be 29535 MT per Year.
- 3- The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017 and will submit the action plan for reduction in water consumption within 3 months.
- 4- All the slaughtered meat produced by slaughter house shall be supplied to its integrated frozen meat unit. The prior permission from U.P. Pollution Control Board is required if the slaughtered meat is to be given to any other frozen meat unit for processing
- 5- Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 6- The slaughtering of the cow & its progeny is not permitted under any circumstances.
- 7- The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
- 8- Industry shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.
- 9- The unit shall ensure deployment of qualified to step up self monitoring mechanism on 24 x7 hours basis.
- 10- The unit shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan & its impact.
- 11- The impact of treated effluent application on land is to be included further in E.I.A. studies involving ground water monitoring point identified in close proximity to the unit.
- 12- E.I.A. studies shall include comprehensive study of water & waste water balance in addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.
- 13- The unit shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.
- 14- The unit shall also explore treated effluent Re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle.
- 15- This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
- 16- The unit shall obtain prior consents in the event of any addition or alteration of existing effluent treatment or discharge mode or any addition or alteration of new emission generation sources such as - Boiler/Furnace/Heaters/D.G. Sets in accordance with section- 25/26 of water act 1974 & section- 21/22 of air Act 1981 (as amended respectively)
- 17- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 18- The E.T.P. installed in the factory should be maintained and operated in such a manner that treated effluent always conforms to the standard laid down by the board.
- 19- Industry should appoint skilled and qualified persons to operate the ETP.
- 20- The industry should use entire treated effluent for the irrigation purpose in its own land.
- 21- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the board.
- 22- The industry should ensure that the data of the online OCEEMS should be Continuously/uninterruptedly provided to the CPCB and SPCB server.
- 23- The industry will have to ensure permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 24- The industry should follow the Karnal Technology for the disposal of treated effluent. And under no circumstance the water waste of the industry should reach any surface water body.
- 25- The industry should submit the EIA study report in triplicate after the compilation of the same.
- 26- The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage, and meat processing unit to the DM office and on the public portal. It will be the responsibility of the industry to comply with the various conditions of the permission taken from local administration or any other government department.
- 27- The unit shall submit the audited balance sheet for the current year and the details of

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.

**Specific Conditions:**

fees deposited during last three years within a month.

28- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

29- Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

30- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.

31- Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

32- Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/ 2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

33- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.

34- The E.T.P. installed in the factory should be maintained and operated in such a manner that treated effluent always conforms to the standard laid down under the E.P Act 1986

35- The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit and shall ensure deployment of qualified to step up self-monitoring mechanism on 24 x7 Hours basis.

36- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the Board.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

PARAS  
NATH

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by PARAS NATH  
Date: 2018.11.22  
17:55:48 +05'30'

C.E.O  
C-3



U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 36279/U PPCB/Meerut(U PPCBRO)/CTO/atr/MEERUT/2018

Dated : 22/11/2018

To ,

Shri SHAHID AKHLAQ  
M/s AL SAQIB EXPORT PVT LTD  
Allipur Hapur Road Meerut, MEERUT, 250002  
MEERUT

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. AL SAQIB EXPORT PVT LTD

Reference Application No. 3385163

Dated : 22/11/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s AL SAQIB EXPORT PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

PARAS Digitally signed  
NATH by PARAS NATH  
Date: 2018.11.22  
16:42:07 +05'30' C.E.O  
C-3

Enclosed : As above  
(condition of consent):

Copy to: Regional Office, U.P. Pollution Control Board, Meerut

PARAS Digitally signed  
NATH by PARAS NATH  
Date: 2018.11.22  
16:42:35 +05'30' C.E.O  
C-3

U.P. Pollution Control Board

Dated : 22/11/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of slaughtering capacity of the industry is 480 Buffalos per day and 1140 Goat per day and maximum frozen meat processing capacity including Tallow and bone meal will be 29535 MT per Year..
- 2(a) . The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Boiler 90 TPH4	L.D.O	1	Particulate Matter	As per E.P Rules 1986
2	D.G Set 300 KVA	Diesel	2	Particulate Matter	3.5 mt above nearest roof

- 2(b) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

- 3 . Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
- 4 . The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
- 5 . The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
- 6 . The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
- 7 . Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
- 8 . The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

- 1- This consent order will be subject to the compliance of order passed by the Hon'ble N.G.T. in O.A no.231/2014 and O.A. no. 66/2015 (Doaba Paryavaran Samiti Vs. State of U.P &Ors.) and application No. 19/2018(M.A no.172/2018)
- 2- The maximum slaughtering capacity of the industry is 480 Buffalos per day and 1140 Goat per day and maximum frozen meat processing capacity including Tallow and bone meal will be 29535 MT per Year
- 3- The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017 and will submit the action plan for reduction in water consumption within 3 months.
- 4- All the slaughtered meat produced by slaughter house shall be supplied to its own integrated frozen meat unit. The prior permission from U.P. Pollution Control Board is required if the slaughtered meat is to be given to any other frozen meat unit for processing
- 5- Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 6- The industry should be operated in such a manner that it does not adversely affect the environment.
- 7- Any source of Air pollution other than the mentioned in the Air consent seeking application will not be permitted by the Board.
- 8- The industry should follow the directions issued by the Chief Secretary vide letter no.760/Nau-8-2017-29J/2017 dated 22/03/2017 and the direction issued by the Principal Secretary, Nagar Vikas vide letter No. 3710/Nau-8-2017-2 CS/12 TS dated 07 July, 2017.
- 9- The industry should ensure the operation of the APCS in such a manner that the air emission confirm the standards laid down under the EP Act.
- 10- The slaughtering of the cow & its progeny is not permitted under any circumstances.
- 11- The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
- 12- No change in capacity or new source of emission will be added by the company without the prior permission of the board.
- 13- The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage, and meat processing unit to the DM office and on the public portal..
- 14- The unit shall obtain prior consents in the event of any addition or alteration of existing effluent treatment or discharge mode or any addition or alteration of new emission generation sources such as - Boiler/Furnace/Heaters/D.G. Sets in accordance with section- 25/26 of water act 1974 & section- 21/22 of air Act 1981 (as amended respectively)
- 15- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 16- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the board.
- 17- The industry should ensure that the data of the online OCEEMS should be continuously/uninterruptedly provided to the CPCB and SPCB server.
- 18- The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
- 19- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 20- Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 21- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
- 22- Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 23- Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/ 2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf).
- 24- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 25- The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further order.

26- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

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NATH	Date: 2018.11.22 16:43:13 +05'30'	C-3



**GROUND WATER DEPARTMENT**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

Form 8 (A)/फॉर्म 8 (ए)

**APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION  
CERTIFICATE FOR SINKING OF EXISTING WELL IN NON-NOTIFIED AREA**  
विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)  
(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]  
[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]

**Applicant's Details**  
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	MERT1122NIN0157
Application Date आवेदन तिथि		01/11/2022	
Name of the Applicant आवेदक का नाम	HAJI SHAHID AKHLAQ		
Mobile No. मोबाइल नंबर	7417387483	Email ID. ईमेल आईडी	saqibheadoffice123@gmail.com
Date of Birth जन्मतिथि	22/12/1969	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	5208-1676-2521	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	11 KM MILESTONE, OPPOSITE NAUGAZA PEER, VILLAGE ALIPUR JIJMANA, HAPUR ROAD, MEERUT, UTTAR PRADESH		
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	MEERUT	State राज्य	Uttar Pradesh
District जनपद	MEERUT	Pin Code पिन कोड	250002
Designation पद	MANAGING DIRECTOR	Company Name कंपनी का नाम	M/s AL-SAQIB EXPORTS PVT LTD
Company Address कंपनी का पता	11 KM MILESTONE, VILLAGE ALIPUR JIJMANA	Authorization Letter प्राधिकार पत्र	Download
<b>Details of Existing Well</b> विद्यमान कूप का विवरण			
District जनपद	Meerut	Block ब्लॉक	MEERUT

Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	11 KM MILESTONE, VILLAGE ALIPUR JJMANA	Municipality/Municipal Corporation नगर पालिका/नगर निगम	No
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	N/A	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download

**Particulars of The Existing Well**  
विद्यमान कूप का ब्योरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	09/03/2005	Type of the Well कूप का प्रकार	Tube Well/Boring
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Housing Pipe If Any यदि कोई है	No
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**Strainer Details**  
स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1
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S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	34.00	40.00	6.00	100.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	40.00	Whether there has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
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Give Particulars Regarding Water Quality of the Well कूप की जलीय गुणवत्ता का विवरण दें	N/A
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**Details of Existing Pumping Device**  
विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m <sup>3</sup> /hr) पंप क्षमता (m <sup>3</sup> /hr)	15.00
Horse Power (H.P.) हॉर्स पावर (एच.पी.)		5.00	
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	17/03/2005

**Details of Utilization of Well**  
कूप के उपयोग का विवरण

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	3520.00
Daily Running Hours दैनिक उपयोग (घंटे में)	11.00	Whether the Water Supplied In Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No

Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरे (उद्योग हेतु)

WASTE WATER TREATED IN EFFLUENT TREATMENT PLANT.

Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not?  
कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं

Yes

Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें

Download

Length of Section Pipe (in Meter) सक्शन पाइप की लंबाई (मीटर में)

38.00

Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?

No

Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:

WE COMMIT TO COMPLY WITH ALL THE TERMS AND CONDITIONS OF NOC.

Maximum Allowable Annual Extraction of Ground Water:

52800

affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m<sup>3</sup>/day

Download

Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency In cases where requirement of ground water is more than 10m<sup>3</sup>/day

Download

Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories

Download

Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws Issued by Ministry of Housing & Urban Affairs

Download

Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m<sup>3</sup>/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.

Download

Does industry come under MSME? क्या उद्योग MSME के अंतर्गत आता है ?

Yes

MSME Certificate No. एमएसएमई प्रमाणपत्र संख्या

UDYAM-UP-56-0007132

MSME Certificate Issuance Date एमएसएमई प्रमाणपत्र के निर्गमन की तिथि

25/02/2021

MSME Certificate Validity एमएसएमई प्रमाणपत्र की वैधता

24/02/2031

Uploaded MSME Certificate अपलोड किया गया एमएसएमई प्रमाणपत्र

Download

Type of MSME  
एमएसएमई का प्रकार

Small

Declaration by the Applicant  
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled. मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/सहमत

Note/नोट

- Separate application form should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction or alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification or scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the AUTHORIZATION/ NO OBJECTION CERTIFICATE FOR SINKING OF NEW WELL, same shall be liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
  - (a) Document showing proof of ownership of land;
  - (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification
  - (c) Map showing location of the proposed well, which have been referred to in item no.2(a), (b) and (c).
  - (d) Affidavit referred to in item no. 7(i) or 7(ii), as the case may be (if required)
- Additional Documents to be submitted with the application
  - (I) For Industrial User
    - (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 cubic meter/day.
    - (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10 cubic meter/day.
    - (c) Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
    - (d) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
    - (e) Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m<sup>3</sup>/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.
  - (II) For Commercial User
    - (a) In cases where dewatering is involved, submission of impact assessment report prepared by a consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
    - (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
    - (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in notified areas.
    - (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
    - (e) Details of water requirement computed as per National Building Code, 2016 (Annexure I), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
    - (f) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.
- The District Ground Water Management Council reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.



## GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (A)/फॉर्म 8 (ए)

### APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL IN NON-NOTIFIED AREA

विद्यमान कुूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)  
(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोगकर्ता)

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]  
[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]

#### Applicant's Details आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	MERT1122NIN0156
Application Date आवेदन तिथि		01/11/2022	
Name of the Applicant आवेदक का नाम	HAJI SHAHID AKHLAQ		
Mobile No. मोबाइल नंबर	7417387483	Email ID, ईमेल आईडी	saqibheadoffice123@gmail.com
Date of Birth जन्मतिथि	22/12/1969	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	5208-1676-2521	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	11 KM MILESTONE, OPPOSITE NAUGAZA PEER, VILLAGE ALIPUR JJIMANA, HAPUR ROAD, MEERUT, UTTAR PRADESH		
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	MEERUT	State राज्य	Uttar Pradesh
District जनपद	MEERUT	Pin Code पिन कोड	250002
Designation पद	MANAGING DIRECTOR	Company Name कंपनी का नाम	M/s AL-SAQIB EXPORTS PVT LTD
Company Address कंपनी का पता	11 KM MILESTONE, VILLAGE ALIPUR JJIMANA	Authorization Letter प्राधिकार पत्र	Download
Details of Existing Well विद्यमान कुूप का विवरण			
District जनपद	Meerut	Block ब्लॉक	MEERUT

Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	11 KM MILESTONE, VILLAGE ALIPUR JIJMANA	Municipality/Municipal Corporation नगर पालिका/नगर निगम	No	
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	N/A	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download	
<b>Particulars of The Existing Well</b> विद्यमान कूप का ब्योरा				
Date of Construction/Sinking of Well कूप की निर्माण तिथि	15/01/1999	Type of the Well कूप का प्रकार	Tube Well/Boring	
Housing Pipe If Any यदि कोई है		No		
<b>Strainer Details</b> स्ट्रेनर का विवरण				
Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1	
S.No. क्रम संख्या	Strainer installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (in meter) लंबाई (मीटर में)	Diameter (in millimeter) व्यास (मिलीमीटर में)
1	36.00	42.00	6.00	100.00
<b>Approx. Depth of Well (in meter)</b> कूप की अनुमानित गहराई (मीटर में)				
42.00		<b>Whether there has been Any Adverse Report Regarding Water Quality of the Well?</b> क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?		No
<b>Give Particulars Regarding Water Quality of the Well</b> कूप की जलीय गुणवत्ता का विवरण दें		N/A		
<b>Details of Existing Pumping Device</b> विद्यमान पंपिंग उपकरण का विवरण				
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (in m <sup>3</sup> /hr) पंप क्षमता (m <sup>3</sup> /hr)	15.00	
Horse Power (H.P.) हॉर्स पावर (एच.पी.)		5.00		
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	23/01/1999	
<b>Details of Utilization of Well</b> कूप के उपयोग का विवरण				
Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	3520.00	
Daily Running Hours दैनिक उपयोग (घंटे में)	11.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No	

Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरे (उद्योग हेतु)	WASTE WATER TREATED IN EFFLUENT TREATMENT PLANT.	Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes
Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें	Download	Length of Section Pipe (in Meter) सक्षयन पाइप की संवाई (मीटर में)	36.00
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	No	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:	WE COMMIT TO COMPLY WITH ALL THE TERMS AND CONDITIONS OF NOC.
Maximum Allowable Annual Extraction of Ground Water:			52800
affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m <sup>3</sup> /day	Download	Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m <sup>3</sup> /day	Download
Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories	Download	Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs	Download
Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m <sup>3</sup> /day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Proforma for the report is given in Annexure-1.	Download		
Does industry come under MSME? क्या उद्योग MSME के अंतर्गत आता है ?	Yes		
MSME Certificate No. एमएसएमई प्रमाणपत्र संख्या	UDYAM-UP-56-0007132	MSME Certificate Issuance Date एमएसएमई प्रमाणपत्र के निर्गमन की तिथि	25/02/2021
MSME Certificate Validity एमएसएमई प्रमाणपत्र की वैधता	24/02/2031	Uploaded MSME Certificate अपलोड किया गया एमएसएमई प्रमाणपत्र	Download

Type of MSME  
एमएसएमई का प्रकार

Small

Declaration by the Applicant  
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled. मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रेशन अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/सहमत

Note/नोट

- Separate application form should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction or alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification or scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be in correct at any stage even after issue of the AUTHORIZATION/ NO OBJECTION CERTIFICATE FOR SINKING OF NEW WELL, same shall be liable for cancellation.
- Please write 'N/A' against those items which are not applicable.
- Please attach the following documents along with the application:
  - (a) Document showing proof of ownership of land;
  - (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification
  - (c) Map showing location of the proposed well, which have been referred to in item no.2(a), (b) and (c).
  - (d) Affidavit referred to in item no. 7(i) or 7(ii), as the case may be (if required)
- Additional Documents to be submitted with the application
  - (i) For Industrial User
    - (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 cubic meter/day.
    - (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10 cubic meter/day.
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    - (e) Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m<sup>3</sup>/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.
  - (ii) For Commercial User
    - (a) In cases where dewatering is involved, submission of impact assessment report prepared by a consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
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**U.P.Pollution Control Board  
Meerut  
ANALYSIS REPORT  
Details of Ground Water Sample Reports**

S.N.	Sampling Point	Date of Sample	pH	Conductivity (µS/cm)	Turbidity (NTU)	T D S (mg/l)	Total Hardness (mg/l)	Ca (mg/l)	Mg (mg/l)	Chloride (mg/l)
1	Tubewell in jamiya mahmudiya alipur hapur road meerut	28.10.22	8.12	930	15	560	370	260	110	65
2	Handpump in Shekh Siddique Kabristan Alipur Hapur Road Meerut	28.10.22	8.15	630	25	380	250	170	80	50
3	Handpump Narera Village Road Near Tubewell Meerut	28.10.22	8.01	880	10	570	350	240	110	75
4	Handpump Near Maszid Narera Village Meerut	28.10.22	8.02	910	5	590	360	260	100	85
5	Borewell in Premissess of M/S Al Saquib export P.ltd. Alipur Jijmana Hapur Road Meerut near Admin/Sloughtring Block	28.10.22	8.08	590	5	350	240	170	70	65
6	Borewell in Premissess of M/S Al Saquib export P.ltd. Alipur Jijmana Hapur Road Meerut near Rendruns	28.10.22	7.99	620	5	370	250	170	80	55


  
 Analysed By: JRF  
 JRF/LA

  
 Counter Sign:  
 RO

प्रेषक,

सीनियर जियोफिजिसिस्ट,  
भूगर्भ जल विभाग, खण्ड-मेरठ।

सेवा में,

क्षेत्रीय अधिकारी,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड, मेरठ।

पत्रांक: 545 / भू०ज०वि०ख०मेरठ/अधि०/2022,

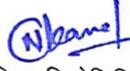
दिनांक- 11-11-2022.

विषय:- मा० राष्ट्रीय हरित अधिकरण, में योजित ओ०ए०संख्या-426/2022, में पारित आदेश दिनांक-10.10.2022 के सम्बन्ध में।

महोदय,

उपरोक्त विषयक आपके कार्यालय के पत्र संख्या-1212/G/OA-426/M.W.QURASHI/2022, दिनांक-11.11.2022 के कम में अवगत कराना है कि आपके द्वारा चाही गयी भूगर्भ जल गुणवत्ता टिप्पणी के कम में आप के कार्यालय द्वारा प्रेषित भूजल गुणवत्ता विश्लेषण रिपोर्ट पैरामीटर यथा (Ph,conductivity,turbidity,TDS,total hardness calcium,Chloride & Mg(mg/l)) BIS (भारतीय मानक ब्यूरो) के पेयजल मानक की अधिकतम लिमिट के अनुरूप है।

भवदीय

  
सीनियर जियोफिजिसिस्ट